

ITEM NO.16 Court 4 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1120/2021 in W.P.(C) No. 539/2021

GAURAV KUMAR BANSAL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.84308/2021-EXTENSION OF TIME)

Date : 16-08-2021 This application was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Petitioner-in-person

For Respondent(s)
Applicant

Ms. Aishwarya Bhati, ASG
Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Amit Sharma B, Adv.
Mr. Sughosh Subhramanian, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Sumeer Sodhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 The Union of India seeks an extension of four weeks to frame guidelines in compliance with the directions contained in paragraph 16(1) of the judgment dated 30 June 2021.
- 2 Time for framing the guidelines is accordingly extended by a period of four weeks, as prayed. However, the Union of India shall also place on the record an affidavit setting out the compliance which has been effected in respect of the other guidelines (save and except for the guidelines in paragraph 16(1) in respect of which an extension of time has been sought and granted).

- 3 List the Miscellaneous Application on 3 September 2021 for verifying compliance.

(SANJAY KUMAR-I)
AR-CUM-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR